

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.107
IA-3379/2020 in
IB-1348 /(ND)/2019

IN THE MATTER OF:

Nisus Finance & Investment Managers LLP & Anr.FINANCIAL CREDITOR

Vs.

Earthcon Universal Infratech. (P) LtdRESPONDENT

SECTION :

U/s. 7 IBC, 2016

Order delivered on 11.3.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC	: Mr. Divyanshu Gupta (Adv.) for Noida Power Company Ltd.
For the Respondent/CD	:
For the Intervener	: Mr. Rishabh Jain Advocate for RP ADVOCATE FOR ERSTWHILE IRP/APPLICANT - Ms. Shweta Saini Advocate for Erstwhile IRP

ORDER

IA-3379/2020 :

Counsel for the Authorized Representative is present. Counsel for the erstwhile IRP is present. It is submitted by the Counsel for the IRP that there is a chance to receive the Resolution Plan by the end of this month.

Keeping the same in view, the Resolution Professional is directed to expedite the process to have a viable and suitable Resolution Plan to be placed before the COC for approval and in case any Resolution Plan is approved, an appropriate Application will be filed and the same will be mentioned before this Tribunal for taking up the matter on urgent basis.

List on 12th April, 2021.

- sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Swyjit